

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP No. 143(ND/2017)

IN THE MATTER OF:

Mr. Sharvan Kumar Choudhary

.... **APPLICANT / PETITIONER**

Vs

The Registrar of Companies

.... **RESPONDENT**

SECTION:

Under Section 252(3) of the Companies Act

Order delivered on 10.08.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

For the APPLICANT / PETITIONER :-

For the ROC/RD(NR), Delhi

:-

Mr. Manish Raj, Company Prosecutor

ORDER

On account of paucity of time, matter is adjourned to
11.08.2017.

Sd-

**(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT**

Sd-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

V.Sethi
10.08.2017